

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 608 of 2020**

**IN THE MATTER OF:**

**Ashok Agarwal**

**...Appellant.**

**Versus**

**Amitex Polymers Pvt. Ltd.**

**...Respondent.**

**Present:**

**For Appellant: Mr. Pankaj Bhagat, Advocate.**

**For Respondent: None.**

**ORDER**  
**(Virtual Mode)**

**09.11.2020** Learned Counsel for the Appellant states that the Respondent was already served and again has been served, proof of which has been filed with Diary No. 23126. None present for Respondent. No Reply-Affidavit has been filed.

We list this matter for admission (after notice) hearing and by then if Respondent does not appear or file Reply-Affidavit, we will proceed to decide the Appeal.

List the Appeal 'For Admission (After Notice) Hearing' **on 15<sup>th</sup> December, 2020.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[V.P. Singh]**  
**Member (Technical)**